



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II**MEETING No.** NC/2/MEET/Apr/202526/1**DATED:** 17/04/2025Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Apr/202526/1 dated 17/04/2025 of Norms Committee - II for the year 2025-26 was held on 17/04/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, DO	MHI
4	SHRI S. K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JINDAL ALUMINIUM LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001888AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MM IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006235AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs along with AA number. II. Justification of claimed Wastage over per unit requirement without wastage. III. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) VI. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet) VII. Total Quantity Sought in DGFT (Share excel sheet)	

Share the above Point (3-7) information / details in excel sheet in the below format.

Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version.

The case stands deferred.

Case No.	3 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MAKS TELEWORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006252AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHRI SIDHBALI ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006257AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	COPRAL ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00003422AM25
RA File Number	042404000040 AM11
Licence No and Date	0410114089/28/05/2010
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Length of export items at SI.No.1 & 2. II. Reason / justification for review of norms. III. A copy of norms by the norms Committee for this Advance Authorisation, if any. IV. Information in respect of SI. No. 5 of Standard Deficiency Format, Export product wise The case stands deferred.	

Case No.	6 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00007656AM24
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00004733AM25
RA File Number	039504000484 AM19
Licence No and Date	0310824806/30/10/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 17.03.2025, as under: I. Description of the import item at SI.No.1 may be amended from 'Aluminium Wire Rod' to "Aluminium Coil" and its quantity may be allowed as 1.02 Kgs. /Kg. content in the export items. II. Quantity of import items at SI.No.2 to 4 shall remain the same as ratified in NC-2 meeting 9/81-ALC2/2019 dated 07.08.2019. RA concerned may take suitable consequential action accordingly.	

Case No.	9 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	018105000423AM20
RA File Number	052404000692 AM20
Licence No and	0510413469/29/01/2020

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00007987AM24
RA File Number	039504000334 AM21
Licence No and Date	0310838008/31/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Apr/202526/1
Case Status	Case Withdrawn
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025

HQ File Number	HQRNORM REVIW00002505AM25
RA File Number	072404000229 AM21
Licence No and Date	0711000002/02/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has submitted a withdrawal request vide letter dated 13.08.2024. The case stands withdrawn.	

Case No.	13 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00059819AM21
RA File Number	03AA04015765 AM21
Licence No and Date	0311000710/11/01/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00004119AM25
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/10/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00002386AM25
RA File Number	08AA04012427 AM21
Licence No and Date	0811001279/16/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Apr/202526/1
Case Status	Case Withdrawn
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00002494AM25
RA File Number	07AA04002602 AM22
Licence No and Date	0711001011/29/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has submitted a withdrawal request vide letter dated 13.08.2024.	
The case stands withdrawn .	

Case No.	17 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00003085AM25
RA File Number	03AA04000427 AM22

Licence No and Date	0311003405/29/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Difference in export and import items and the manufacturing process involved. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	19 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	20 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00001079AM25
RA File Number	05AA04068040 AM22
Licence No and Date	0511004068/09/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005303AM25
RA File Number	05AA04070713 AM22
Licence No and Date	0511004185/18/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00180446AM22

RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005662AM24
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005304AM25
RA File Number	05AA04098495 AM22
Licence No and Date	0511006072/11/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Difference in export and import items and the manufacturing process involved. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	26 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005046AM25
RA File Number	05AA04099648 AM22
Licence No and Date	0511006396/23/11/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025

HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
: Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00296950AM22
RA File Number	52AX04000017 AM22
Licence No and Date	5211001775/24/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006754AM23
RA File Number	04AX04000070 AM23
Licence No and Date	0411003245/06/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred

Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Weight of each Export Product.
- II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	33 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00009101AM24
RA File Number	04AX04000431 AM23
Licence No and Date	0411003844/22/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under:

S.No.	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Refined Copper Billets (Avg. Copper Content 97% to 99%)	1084491.00 KGS	Copper Scrap Druid (Avg. Copper Content 40% to 60%)	Wastage @3% on the net content of copper in the export product.

Note: The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate for manufacturing of refined copper billets from copper scrap as per ISRI code druid from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	34 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	HISAR METAL INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025			
HQ File Number	HQRNORM REVIW00005161AM25			
RA File Number	05AX04001572 AM23			
Licence No and Date	0511014610/02/09/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under:				

				to be allowed
1	COLD ROLLED STAINLESS STEEL STRIPS GRADE: 304L HAVING THICKNESS 0.10 MM AND WIDTH LESS THAN 600 MM	15100.00 KGS	HOT ROLLED STAINLESS STEEL COIL GRADE: 304L WIDTH: ABOVE 600 MM THICKNESS: 1 MM-3MM	16006.00 KG INCLUSIVE OF 6% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	COLD ROLLED STAINLESS STEEL STRIPS GRADE: 316L HAVING THICKNESS 0.10 MM- 0.30MM AND WIDTH LESS THAN 600 MM	10500.00 KGS	HOT ROLLED STAINLESS STEEL COIL GRADE: 316L WIDTH: ABOVE 600 MM THICKNESS: 3 MM-4.75 MM	11130.00 KG INCLUSIVE OF 6% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	36 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005155AM24
RA File Number	03AX04003128 AM23
Licence No and Date	0311017948/16/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/Apr/202526/1
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Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00001259AM25
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Difference in export and import items and the manufacturing process involved. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	39 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23
Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00008435AM24
RA File Number	03AX04003794 AM23
Licence No and Date	0311018937/31/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	ELECTROLYTIC COPPER WIRE BAR/ FLATS/ RODS/ BUS BARS (Copper Wire Bar - 74081990 Copper Flats - 74071030 Copper Rods - 74071020 Copper Bus Bars – 74071010)	49108.00 KGS	COPPER SCRAP COVERED BY ISRI CODE WORDS BARLEY, BERRY, BIRCH, CLOVE, CANDY WITH COPPER CONTENT 98- 99%	WASTAGE @2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

NOTE:

1. The purity of the export product should be more than the content of copper in the imported copper scrap.

2. The company has to produce a certificate of analysis (CoA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate from moef &cc/cpcb/spcb for processing of copper scrap for manufacturing of electrolytic copper wire bar/flats/rods/bus bars, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SEMINOX PIPES AND TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005716AM23
RA File Number	03AX04005104 AM23
Licence No and Date	0311020699/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006508AM24
RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Apr/202526/1
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Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WILSON POWER AND DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000700AM24
RA File Number	04AX04000113 AM24
Licence No and Date	0411005367/09/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for Personal Hearing in the upcoming meeting.	
The case stands deferred.	

Case No.	45 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00007975AM24
RA File Number	02AX04000134 AM24
Licence No and Date	0211004521/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001725AM24
RA File Number	03AX04001225 AM24
Licence No and Date	0311024639/16/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00007448AM24
RA File Number	03AX04001398 AM24
Licence No and Date	0311024966/28/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 28.04.2025, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	48 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24
Licence No and Date	0511019731/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and Date	0311025343/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Apr/202526/1
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006255AM25
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Apr/202526/1													
Case Status	Case Approved													
Party Name	JAY BHAWANI METAL INDUSTRIES													
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025													
HQ File Number	HQRNORM APPLY 00004620AM24													
RA File Number	03AX04001573 AM24													
Licence No and Date	0311025714/25/07/2023													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under:														
<table><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1 TO 5</td><td>ELECTROLYTIC COPPER BUS BARS /RODS</td><td>27650.78 KGS</td><td>COPPER SCRAP COVERED BY ISRI CODE WORDS BARLEY, BERRY, BIRCH, CLOVE, CANDY74 WITH COPPER CONTENT 98-99%</td><td>WASTAGE @2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.</td></tr></table>					SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED	1 TO 5	ELECTROLYTIC COPPER BUS BARS /RODS	27650.78 KGS	COPPER SCRAP COVERED BY ISRI CODE WORDS BARLEY, BERRY, BIRCH, CLOVE, CANDY74 WITH COPPER CONTENT 98-99%	WASTAGE @2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED										
1 TO 5	ELECTROLYTIC COPPER BUS BARS /RODS	27650.78 KGS	COPPER SCRAP COVERED BY ISRI CODE WORDS BARLEY, BERRY, BIRCH, CLOVE, CANDY74 WITH COPPER CONTENT 98-99%	WASTAGE @2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.										
Note:														
1. The purity of the export product should be more than the content of copper in the imported copper scrap.														

2. The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate from MOEF &CC/CPCB/SPCB for processing of copper scrap for manufacturing of electrolytic copper bus bars/rods, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	53 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004665AM24
RA File Number	03AX04001741 AM24
Licence No and Date	0311025802/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PROSAIC STEEL AND ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004668AM24
RA File Number	03AX04001872 AM24
Licence No and Date	0311025813/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/Apr/202526/1
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Case Status	Case Deferred
Party Name	MARUTI INTERIOR PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004696AM24
RA File Number	24AX04000063 AM24
Licence No and Date	2411002583/28/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24
Licence No and Date	0511020331/09/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Apr/202526/1
Case Status	Case Withdrawn
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004967AM24
RA File Number	08AX04000851 AM24
Licence No and Date	0811009066/10/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has submitted a withdrawal request vide letter dated 05.12.2023 based on the non utilization certificate issued by customs letter F.No. VIII/48-19/ICD Gr1&2/2022 dated 30.11.2023 .	

The case stands **withdrawn**.

Case No.	58 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005352AM24
RA File Number	13AX04000170 AM24
Licence No and Date	1311002180/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	DHV STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005509AM24

RA File Number	03AX04002587 AM24
Licence No and Date	0311026942/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005521AM24
RA File Number	07AX04000802 AM24
Licence No and Date	0711009152/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00000667AM25
RA File Number	08AX04001142 AM24
Licence No and Date	0811009382/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005833AM24
RA File Number	03AX04002779 AM24
Licence No and Date	0311027370/25/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 28.04.2025, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	65 / NC/2/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006137AM25
RA File Number	03AX04002978 AM24
Licence No and Date	0311027631/05/10/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to **reject** the case as per comments given by TEC-3 dated 28.02.2025 as under:

- I. Import qty. recommended is after taking into account details provided by the applicant and after recovery from scrap and cannot be amended.

The case stands **rejected**.

Case No.	66 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006518AM24
RA File Number	05AX04002223 AM24
Licence No and Date	0511021793/30/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 03.04.2025, as under:	
Import items: Net to net as per GN4.	

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006634AM24
RA File Number	04AX04000659 AM24
Licence No and Date	0411006269/04/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under:

SL No.	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Aluminium Alloy Ingots (Avg Al Content 95%) (Avg Silicon Content 5%)	800000.00 KGS	Aluminium Ingots	WASTAGE @1% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
			Silicon Metal	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.

Note: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium ingots for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	69 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006664AM24
RA File Number	05AX04002359 AM24
Licence No and Date	0511021900/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ISCON TECHNOFAB LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006981AM24
RA File Number	31AX04000201 AM24
Licence No and Date	3111002828/22/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00007087AM24
RA File Number	52AX04000193 AM24
Licence No and Date	5211006544/29/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	72 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00007176AM24
RA File Number	03AX04003885 AM24
Licence No and Date	0311029087/04/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006896AM25
RA File Number	03AX04004213 AM24
Licence No and Date	0311029395/15/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00007628AM24
RA File Number	03AX04004351 AM24

Licence No and Date	0311029757/29/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00007716AM24
RA File Number	08AX04001834 AM24
Licence No and Date	0811010415/03/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case is already withdrawn by the firm and it was mentioned in the meeting no. NC/2/MEET/Mar/202425/21 dated 21.03.2025.	
The case stands Rejected .	

Case No.	76 / NC/2/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025			
HQ File Number	HQRNORM REVIW00006245AM25			
RA File Number	52AX04000305 AM24			
Licence No and Date	5211007004/10/01/2024			
Norms Committee Decision:				
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes published in the minutes of the meeting NC/2/MEET/Mar/202425/21 dated 21.03.2025 as under:				
SL	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE

No				ALLOWED
1	Small and large-size circular Stainless-Steel washers of different grades.	1.0 KG	Prime / Secondary Stainless-Steel sheets / Sheet cutting / Coils / Strips / Plate of relevant grade and thickness.	1.60 kg

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00008044AM24
RA File Number	04AX04000897 AM24
Licence No and Date	0411006738/18/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Please clarify regarding import item no 177 since as per reply it is indicated in the list of components as well as consumables. The case stands deferred.	

Case No.	78 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	ELECTRICFOR HEATING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00008052AM24
RA File Number	07AX04001659 AM24
Licence No and Date	0711010256/18/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 03.04.2025, as under:	
Import items: Net to net as per GN4.	
RA concerned may take suitable consequential action accordingly.	

Case No.	79 / NC/2/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025			
HQ File Number	HQRNORM APPLY 00008166AM24			
RA File Number	03AX04004880 AM24			
Licence No and Date	0311030463/25/01/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Fitting and fixture for Electrical Boards - Epoxy Components i.e.Bushing Gas Tight / non perforated Drg. No. A7E0086170173	22024.80 KGS	RESIN CY 228	1.05 Kg/Kg content in the export product
			SILICA M10	2% of FOB
			ELECTRODE ITEM NO. 86110120	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			BRASS INSERT - CAST IN SLEEVE ITEM NO. 0086110010	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

			LABEL ITEM NO. 0086160530	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
2	Fitting and fixture for Electrical Boards - Epoxy Components i.e.Inside Code Bushing Size 2 Drg. No.A7E0086321203	11065.60 KGS	RESIN CY 228	1.05 Kg/Kg content in the export product
			SILICA M10	2% of FOB
			AL -CONTACT BOLT PLUG- IN SOCKET ITEM NO. 863- 1173.0	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			BRASS INSERT - CAST IN SLEEVE ITEM NO.86310300	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			CONTROL MODULE SIZE 2 ITEM NO. 73070220	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
3	Fitting and fixture for Electrical Boards - Epoxy Components i.e. Inside Code Bushing Size 3 Drg. No. A7E0086321393	25718.40 KGS	RESIN CY 228	1.05 Kg/Kg content in the export product
			SILICA M10	2% of FOB
			AL -CONTACT BOLT PLUG- IN SOCKET ITEM NO. 86311740	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			BRASS INSERT - CAST IN SLEEVE ITEM NO.86310300	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			CONTROL MODULE SIZE 3 ITEM NO. 73070230	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	80 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00008391AM24
RA File Number	34AX04000697 AM24
Licence No and Date	3411004589/06/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under: Item of export: copper wire rod 8mm (copper content: 99.99%) Qty: 1193910 kgs Item of import: refined copper cathodes and sections of cathodes Wastage to be allowed: Wastage @1.005 kg/kg on the net content of copper in the export product RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00008582AM24
RA File Number	03AX04005231 AM24
Licence No and Date	0311031229/15/02/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Apr/202526/1
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Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00008593AM24
RA File Number	03AX04005261 AM24
Licence No and Date	0311031243/15/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of different sizes of couplings covered in the Advance authorisation along with their blank weights and weights of raw material i.e. Seamless Couplings stock pipes required for each size of coupling. II. Information in respect of SI. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. The case stands deferred.	

Case No.	83 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	CRYSTAL INDUSTRIAL SYNDICATE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00008648AM24
RA File Number	03AX04005203 AM24
Licence No and Date	0311031321/19/02/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00008719AM24

RA File Number	32AX04000673 AM24
Licence No and Date	3211006369/23/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KDDL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006134AM25
RA File Number	07AX04001911 AM24
Licence No and Date	0711010649/27/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00008835AM24
RA File Number	07AX04001926 AM24
Licence No and Date	0711010670/01/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 17.04.2025, as under:	
Item of export Blade n 81.5 (part for wind operated electricity generator (WOEGS) ((TOTAL 42 NOS) total export item weight of 10,89,912 kg +/-1% Item of import	

1. Import items at s. **No. 2-20,24-35,47,48,54,58,65-76,82,83,99,104-116,119-125 are components and may be allowed as per GN 4**
2. Rest of items may be allowed as applied for

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000324AM25
RA File Number	05AX04000109 AM25
Licence No and Date	0511025054/19/04/2024
Norms Committee Decision:	
: Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000567AM25
RA File Number	03AX04000544 AM25
Licence No and Date	0311033615/06/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input	

in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	89 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000592AM25
RA File Number	04AX04000091 AM25
Licence No and Date	0411007380/08/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000639AM25
RA File Number	24AX04000055 AM25
Licence No and Date	2411003518/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Apr/202526/1										
Case Status	Case Approved										
Party Name	INFLO INTERNATIONAL INC										
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025										
HQ File Number	HQRNORM REVIW00006275AM25										
RA File Number	08AX04000261 AM25										
Licence No and Date	0811011630/21/05/2024										
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under: <table border="1" data-bbox="304 818 1385 1170"> <thead> <tr> <th>S.No</th><th>Export item</th><th>Quantity</th><th>Item of import</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>1</td><td>Zinc dust (processed) Mesh size: 325</td><td>200000.00 kg</td><td>Zinc dust (unprocessed) Mesh size: 60 to 150</td><td>1.005 kgs / kgs on the net weight of zinc dust (mesh size 325) in the export product.</td></tr> </tbody> </table> Note: The mesh size of the imported zinc dust (unprocessed) should be less than the mesh size of the exported zinc dust. RA concerned may take suitable consequential action accordingly.		S.No	Export item	Quantity	Item of import	Quantity	1	Zinc dust (processed) Mesh size: 325	200000.00 kg	Zinc dust (unprocessed) Mesh size: 60 to 150	1.005 kgs / kgs on the net weight of zinc dust (mesh size 325) in the export product.
S.No	Export item	Quantity	Item of import	Quantity							
1	Zinc dust (processed) Mesh size: 325	200000.00 kg	Zinc dust (unprocessed) Mesh size: 60 to 150	1.005 kgs / kgs on the net weight of zinc dust (mesh size 325) in the export product.							

Case No.	92 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000983AM25
RA File Number	03AX04000987 AM25
Licence No and Date	0311034213/29/05/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	93 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000998AM25
RA File Number	05AX04000540 AM25
Licence No and Date	0511025794/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001014AM25
RA File Number	08AX04000322 AM25
Licence No and	0811011716/30/05/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case is already withdrawn by the firm and it was mentioned in the meeting no. NC/2/MEET/Mar/202425/21 dated 21.03.2025. The case stands Rejected.	

Case No.	95 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001022AM25
RA File Number	07AX04000325 AM25
Licence No and Date	0711011431/30/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product II. List of components III. Summery sheet to arrive at the weight of export product The case stands deferred.	

Case No.	96 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005115AM25
RA File Number	08AX04000284 AM25
Licence No and	0811011710/30/05/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001087AM25
RA File Number	03AX04001068 AM25
Licence No and Date	0311034342/04/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BLUMET TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001092AM25
RA File Number	08AX04000292 AM25
Licence No and Date	0811011735/04/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025

HQ File Number	HQRNORM APPLY 00001200AM25
RA File Number	03AX04001146 AM25
Licence No and Date	0311034470/10/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	100 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001265AM25
RA File Number	08AX04000359 AM25
Licence No and Date	0811011803/12/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025

HQ File Number	HQRNORM APPLY 00001598AM25
RA File Number	03AX04001509 AM25
Licence No and Date	0311034968/27/06/2024

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Fitting and fixture for Electrical Boards - Epoxy Components i.e.Bushing Gas Tight / non perforated Drg. No. A7E0086170173	26573.40 KGS	RESIN CY 228	1.05 Kg/Kg content in the export product
			SILICA M10	2% of FOB
			ELECTRODE ITEM NO. 86110120	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			BRASS INSERT - CAST IN SLEEVE ITEM NO. 0086110010	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			LABEL ITEM NO. 0086160530	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
2	Fitting and fixture for Electrical Boards - Epoxy Components i.e. Inside Code Bushing Size 2 Drg. No.A7E0086321203	10913.60 KGS	RESIN CY 228	1.05 Kg/Kg content in the export product
			SILICA M10	2% of FOB
			AL -CONTACT BOLT PLUG-IN SOCKET ITEM NO. 863-1173.0	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			BRASS INSERT - CAST IN SLEEVE ITEM NO.86310300	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

			CONTROL MODULE SIZE 2 ITEM NO. 73070220	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
3	Fitting and fixture for Electrical Boards - Epoxy Components i.e.Inside Code Bushing Size 3 Drg. No. A7E0086321393	37656.40 KGS	RESIN CY 228	1.05 Kg/Kg content in the export product
			SILICA M10	2% of FOB
			AL -CONTACT BOLT PLUG-IN SOCKET ITEM NO. 86311740	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			BRASS INSERT - CAST IN SLEEVE ITEM NO.86310300	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			CONTROL MODULE SIZE 3 ITEM NO. 73070230	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	102 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001723AM25
RA File Number	24AX04000146 AM25
Licence No and Date	2411003671/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001733AM25
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	H K IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001802AM25
RA File Number	03AX04001645 AM25
Licence No and Date	0311035270/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002218AM25
RA File Number	03AX04002145 AM25
Licence No and Date	0311035946/30/07/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	106 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006172AM25
RA File Number	02AX04000262 AM25
Licence No and Date	0211007006/01/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002360AM25
RA File Number	13AX04000138 AM25
Licence No and Date	1311003226/07/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	HERITAGE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002428AM25
RA File Number	03AX04002307 AM25
Licence No and Date	0311036229/09/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under:

S.NO.	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	COPPER INGOTS WITH MINIMUM PURITY OF 99%	200000.00 KGS	COPPER SCRAP BIRCH/CLIFF/CLOVE AS PER ISRI 96-98% COPPER.	WASTAGE @ 2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate from MOEF&CC/CPCB/SPCB for processing of copper scrap for manufacturing of copper ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	109 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002484AM25
RA File Number	07AX04000773 AM25
Licence No and Date	0711012067/13/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Nett weight of export product
- II. List of components
- III. Summery sheet to arrive at the weight of export product

The case stands deferred.

Case No.	110 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MARSONS ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002514AM25
RA File Number	13AX04000154 AM25
Licence No and Date	1311003240/13/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. II. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	111 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002516AM25
RA File Number	07AX04000775 AM25
Licence No and Date	0711012080/13/08/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 17.04.2025, as under:

ITEM OF EXPORT

**BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS)) ((
TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10, 85,456 KG +/-1%**

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 2-20,24-35,47,48,54,65-76,82,83,102-113,115-122,127-141 ARE
COMPONENTS AND MAY BE ALLOWED AS PER GN 4
2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	112 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	UKB ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002607AM25
RA File Number	05AX04001404 AM25
Licence No and Date	0511027085/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002623AM25
RA File Number	02AX04000328 AM25
Licence No and	0211007119/21/08/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002633AM25
RA File Number	05AX04001304 AM25
Licence No and Date	0511027300/22/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Apr/202526/1										
Case Status	Case Approved										
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025										
HQ File Number	HQRNORM APPLY 00002639AM25										
RA File Number	52AX04000134 AM25										
Licence No and Date	5211009493/22/08/2024										
Norms Committee Decision:											
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes published in the minutes of the meeting NC/2/MEET/Mar/202425/21 dated 21.03.2025 as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>Small and large-size</td><td>1.0 KG</td><td>Prime / Secondary Stainless-</td><td>1.60 kg</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED	1	Small and large-size	1.0 KG	Prime / Secondary Stainless-	1.60 kg
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED							
1	Small and large-size	1.0 KG	Prime / Secondary Stainless-	1.60 kg							

Case No.	116 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002669AM25
RA File Number	08AX04000700 AM25
Licence No and Date	0811012468/23/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

This document has been digitally signed by SANJAY KUMAR, Deputy DGFT,DGFT(HQ) on 01-May-2025.

				AND QUANTITY APPLIED	BE ALLOWED
1	ZINC WIRE (DIA 0.8 MM TO 4.76 MM) (CONTAINING 1.02 MT OF IMPORT ITEM IN 1 MT OF RP)	1175.00 MT		SHG ZINC INGOTS QTY: 1199.00 MT	1.015 KG/KG ON THE NET CONTENT OF ZINC IN THE EXPORT PRODUCT.
2	ZINC RODS (CONTAINING 1.02 MT OF IMPORT ITEM IN 1 MT OF RP)	25.00 MT		SHG ZINC INGOTS QTY: 26.00 MT	1.01 KG/KG ON THE NET CONTENT OF ZINC IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	118 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002697AM25
RA File Number	09AX04000373 AM25
Licence No and Date	0911007816/27/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TG ADVAIT INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00002703AM25
RA File Number	08AX04000829 AM25
Licence No and Date	0811012479/27/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002743AM25
RA File Number	03AX04002395 AM25
Licence No and Date	0311036754/29/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002784AM25
RA File Number	03AX04002644 AM25
Licence No and Date	0311036796/02/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).	

- II. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
- III. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet)
- V. Total Quantity Sought in DGFT (Share excel sheet)
- VI. Share the above Point (1-5) information / details in excel sheet in the below format.
- VII. Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version.

The case stands deferred.

Case No.	122 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002804AM25
RA File Number	03AX04002718 AM25
Licence No and Date	0311036828/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002807AM25
RA File Number	03AX04002713 AM25
Licence No and Date	0311036831/03/09/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	124 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002828AM25
RA File Number	02AX04000280 AM25
Licence No and Date	0211007202/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002850AM25
RA File Number	31AX04000196 AM25
Licence No and Date	3111003851/04/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	126 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MACTECH ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002861AM25
RA File Number	07AX04000904 AM25
Licence No and Date	0711012267/05/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002924AM25
RA File Number	03AX04002803 AM25
Licence No and Date	0311036975/09/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Copies of earlier approvals of Norms Committee. II. Appendix 4E	

- III. Photograph and assembly diagram of export product, labelling indigenous items and parts made from imported items.
- IV. Dimensions including length and width of import items.
- V. Dimensional drawing and weight of (a) parts made from imported items and (b) corresponding imported input.
- VI. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VIII. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	128 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002967AM25
RA File Number	09AX04000422 AM25
Licence No and Date	0911007919/10/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. How many Aluminium Foil Plain will be exported in 650000.00 Kgs? II. Will each Aluminium Foil Plain be exported with a Steel tube? III. What is the net weight of Aluminium Foil Stock and Steel Tube in each export product separately? IV. Submit the process flow chart for manufacturing of Aluminium Foil stock and also steel tubes separately.	

V. What are the reasons for importing SOMENTOR 32 S and what are the characteristics of this as coolant?

VI. Submit a coloured photograph of the export product.

The case stands deferred.

Case No.	129 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003019AM25
RA File Number	33AX04000060 AM25
Licence No and Date	3311002237/13/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003067AM25
RA File Number	03AX04002948 AM25
Licence No and Date	0311037163/16/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred

Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006855AM25
RA File Number	08AX04000991 AM25
Licence No and Date	0811012697/20/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SPECTRUM TOOL ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003258AM25
RA File Number	07AX04001015 AM25
Licence No and Date	0711012405/24/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Write-up and end use of export product. II. Quantitative requirement of spring appears to be quite high and hence justification/clarification for the same. III. Assembly drawing and Blow-up diagram of export product showing fitment and quantitative justification of import requirement. IV. Manufacturing process flow chart V. Details of indigenous inputs. The case stands deferred.	

Case No.	133 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred

Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006922AM25
RA File Number	56AX04000251 AM25
Licence No and Date	5611003266/25/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003299AM25
RA File Number	05AX04001988 AM25
Licence No and Date	0511027985/26/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003324AM25
RA File Number	09AX04000508 AM25
Licence No and Date	0911008053/27/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PMS INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003328AM25
RA File Number	04AX04000576 AM25
Licence No and Date	0411008291/27/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	137 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003333AM25
RA File Number	07AX04001004 AM25
Licence No and Date	0711012431/27/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 17.04.2025, as under:

ITEM OF EXPORT

BLADE 77.5 V2(PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))(
TOTAL 30 NOS) TOTAL EXPORT ITEM WEIGHT OF 7,26,065 KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 15-20,30-35 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4
2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	138 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003361AM25
RA File Number	04AX04000601 AM25
Licence No and Date	0411008309/30/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Weight of export product
- II. List of R.M and , component separately
- III. List of consumables with cumulative % of FOB.
- IV. Summery sheet to arrive at weight of export product.

The case stands deferred.

Case No.	139 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003577AM25
RA File Number	32AX04000456 AM25
Licence No and Date	3211007687/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	OTTER CONTROLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003614AM25
RA File Number	31AX04000025 AM25
Licence No and Date	3111003975/11/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003667AM25
RA File Number	03AX04002814 AM25
Licence No and Date	0311037962/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	METTUBE COPPER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003721AM25
RA File Number	08AX04001046 AM25
Licence No and Date	0811012979/18/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003787AM25
RA File Number	05AX04002058 AM25
Licence No and Date	0511028459/22/10/2024
Norms Committee Decision:	
1. : Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003808AM25
RA File Number	02AX04000463 AM25
Licence No and Date	0211007475/23/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	145 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	NHB BALL AND ROLLER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003827AM25
RA File Number	03AX04003579 AM25
Licence No and Date	0311038211/23/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a coloured photograph OG the export product. II. Detailed process flow chart which could indicate wastage percentage at each stage of operation. III. Usage of the export product. IV. Detailed process of manufacturing. The case stands deferred.	

Case No.	146 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003830AM25
RA File Number	04AX04000677 AM25
Licence No and Date	0411008455/23/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Gross input quantity of import item required, net weight of import item contained in each export product and % wastage on net content basis.
- II. Length, weight and number of (i) each import item, (ii) pieces cut from each of them and (iii) remaining unused pieces.
- III. Blow-up diagram of export products labeling parts with dimensions made from import items covered under this license.
- IV. S. Nos. 3, 5 and 11 of SDF.
- V. GST invoice of scrap sale.

The case stands deferred.

Case No.	147 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003837AM25
RA File Number	52AX04000225 AM25
Licence No and Date	5211010457/24/10/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes published in the minutes of the meeting NC/2/MEET/Mar/202425/21 dated 21.03.2025 as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Small and large-size circular Stainless-Steel washers of different grades.	1.0 KG	Prime / Secondary Stainless-Steel sheets / Sheet cutting / Coils / Strips / Plate of relevant grade and thickness.	1.60 kg

RA concerned may take suitable consequential action accordingly.

Case No.	148 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STANDARD SPRING & METAL PRESSING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003877AM25
RA File Number	03AX04003575 AM25
Licence No and Date	0311038257/28/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003981AM25
RA File Number	03AX04003773 AM25
Licence No and Date	0311038448/04/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004032AM25
RA File Number	07AX04001249 AM25
Licence No and Date	0711012727/07/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	151 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004054AM25
RA File Number	08AX04001202 AM25
Licence No and Date	0811013169/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004724AM25
RA File Number	52AX04000286 AM25
Licence No and Date	5211011043/12/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004879AM25
RA File Number	05AX04002971 AM25

Licence No and Date	0511029711/18/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a drawing of the export product. II. Coloured photograph of the export and import item. III. The process detailed for the manufacturing of export products and the wastage at each processing stage. IV. What is the weight per square meter of the finished product and the imported acp aluminium composite panel sheet? V. Submit a copy of the bill of entry and shipping. VI. Please submit justification for asking for the same quantity of import and export. The case stands deferred.	

Case No.	154 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004910AM25
RA File Number	03AX04004717 AM25
Licence No and Date	0311039778/19/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ORTHOCURE PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004987AM25

RA File Number	05AX04003097 AM25
Licence No and Date	0511029832/23/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004994AM25
RA File Number	05AX04003282 AM25
Licence No and Date	0511029835/23/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005356AM25
RA File Number	08AX04001609 AM25
Licence No and Date	0811013685/02/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005434AM25
RA File Number	07AX04001594 AM25
Licence No and Date	0711013249/03/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 17.04.2025, as under: Item of export BLADE N 81.5 (part for wind operated electricity generator (WOEGS) ((TOTAL 42 NOS) total export item weight of 10,76,516 kg +/-1% Item of import 1. Import items at s. No. 2-20,24-35,45,46,52,56,63-74,79,98-109,113-116,138 are components and may be allowed as per GN 4 2. Rest of items may be allowed as applied for RA concerned may take suitable consequential action accordingly.	

Case No.	159 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005505AM25
RA File Number	13AX04000322 AM25
Licence No and Date	1311003599/07/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005516AM25
RA File Number	02AX04000627 AM25
Licence No and Date	0211007916/08/01/2025
Norms Committee Decision:	
: Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AMARA RAJA ENERGY & MOBILITY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006025AM25
RA File Number	04AX04001051 AM25
Licence No and Date	0411009033/05/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006029AM25
RA File Number	03AX04005630 AM25
Licence No and Date	0311041068/05/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 17.03.2025, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the	

applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	163 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	C.M. RAJGARHIA PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006031AM25
RA File Number	02AX04000700 AM25
Licence No and Date	0211008076/05/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JLC ELECTROMET PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006067AM25
RA File Number	13AX04000363 AM25
Licence No and Date	1311003672/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00006135AM25
RA File Number	05AX04003883 AM25
Licence No and Date	0511030772/11/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	Spire Fasteners LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006158AM25
RA File Number	31AX04000433 AM25
Licence No and Date	3111004423/11/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Apr/202526/1										
Case Status	Case Approved										
Party Name	PONDY OXIDES AND CHEMICALS LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025										
HQ File Number	HQRNORM APPLY 00006159AM25										
RA File Number	04AX04001050 AM25										
Licence No and Date	0411009063/11/02/2025										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under:											
<table><tr><th>S.No.</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr></table>		S.No.	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED					
S.No.	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED							

1	LEAD INGOTS 99.97% MIN. PURITY TO ACCOUNT FOR 24,99,250 KGS OF LEAD CONTENT WITHIN THE EXPORT PRODUCT.	2500000.00 KGS	LEAD BATTERY SCRAP COVERED BY ISRI CODE WORD RAINS (AVERAGE % OF LEAD: 54%)	1.06 KGS/KG ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.
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Note: The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also a consent to operate from MOEF&CC/CPCB/SPCB for processing lead scrap (rains) for manufacturing lead ingots to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	168 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006165AM25
RA File Number	07AX04001803 AM25
Licence No and Date	0711013626/12/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	169 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AADIDEV ISPAT PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006175AM25
RA File Number	05AX04003859 AM25
Licence No and Date	0511030853/12/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006238AM25
RA File Number	02AX04000697 AM25
Licence No and Date	0211008154/14/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Apr/202526/1
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Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006254AM25
RA File Number	03AX04005821 AM25
Licence No and Date	0311041408/17/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 17.03.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	172 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006282AM25
RA File Number	33AX04000122 AM25
Licence No and Date	3311002535/18/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AEIGIS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006286AM25

RA File Number	08AX04001932 AM25
Licence No and Date	0811014173/18/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the correlation between the item of import and export product? II. Submit a coloured photograph of the export product. III. Submit the process of manufacturing the export product and wastage at each stage of operation. IV. Why is welding wire needed to manufacture coil roofing nails? Why can such nails not be manufactured from Non-Alloy/Alloy/stainless steel wire? Submit a detailed justification. V. Submit a copy of the Bill of Entry of the imported welding wire rod. The case stands deferred.	

Case No.	174 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VARRSANA ISPAT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006287AM25
RA File Number	05AX04003822 AM25
Licence No and Date	0511030971/18/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006560AM25
RA File Number	02AX04000773 AM25

Licence No and Date	0211008269/05/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006687AM25
RA File Number	02AX04000799 AM25
Licence No and Date	0211008340/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006689AM25
RA File Number	04AX04001216 AM25
Licence No and Date	0411009278/14/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00006710AM25
RA File Number	07AX04002071 AM25
Licence No and Date	0711013915/17/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the correlation between the item of import and export product? II. Submit a coloured photograph of the export product. III. Submit the process of manufacturing the export product and wastage at each stage of operation. IV. Why is welding wire needed to manufacture coil roofing nails? Why can such nails not be manufactured from Non-Alloy/Alloy/stainless steel wire? Submit a detailed justification. V. Submit a copy of the Bill of Entry of the imported welding wire rod. The case stands deferred.	

Case No.	179 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006852AM25
RA File Number	03AX04006560 AM25
Licence No and Date	0311042450/24/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025

HQ File Number	HQRNORM APPLY 00006857AM25
RA File Number	13AX04000391 AM25
Licence No and Date	1311003786/25/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. IV. Wastages claimed on import items, if any. The case stands deferred.	

Case No.	181 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006865AM25
RA File Number	05AX04003863 AM25
Licence No and Date	0511031566/25/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006904AM25

RA File Number	31AX04000479 AM25
Licence No and Date	3111004540/26/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006920AM25
RA File Number	04AX04001276 AM25
Licence No and Date	0411009383/27/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	EKADANTA METAL ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006924AM25
RA File Number	05AX04003159 AM25
Licence No and Date	0511031630/27/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under:	
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		INGOTS GRADE: ADC-12	KGS	SCRAP	@8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
				SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
				COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	185 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JINDAL METALS & ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006933AM25
RA File Number	05AX04004409 AM25
Licence No and Date	0511031643/28/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006938AM25
RA File Number	04AX04001272 AM25
Licence No and Date	0411009387/28/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.04.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	LEAD INGOTS 99.97% MIN. PURITY TO ACCOUNT FOR 29,99,100 KGS OF LEAD CONTENT WITHIN THE EXPORT PRODUCT.	3000000.00 KGS	LEAD BATTERY SCRAP COVERED BY ISRI CODE WORD 'RINKS' (AVERAGE % OF LEAD: 40%)	1.06 KGS/KG ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also consent to operate from MoEF & CC/CPCB/SPCB for processing lead scrap (RINK) for manufacturing lead ingots to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	187 / NC/2/MEET/Apr/202526/1
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Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006941AM25
RA File Number	08AX04002181 AM25
Licence No and Date	0811014566/28/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006949AM25
RA File Number	03AX04006623 AM25
Licence No and Date	0311042647/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006950AM25
RA File Number	03AX04006004 AM25
Licence No and Date	0311042648/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	H D WIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006954AM25
RA File Number	56AX04000570 AM25
Licence No and Date	5611003785/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GALA PRECISION ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006955AM25
RA File Number	03AX04006686 AM25
Licence No and Date	0311042677/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000001AM26
RA File Number	05AX04004372 AM25
Licence No and Date	0511031676/01/04/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	193 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000003AM26
RA File Number	52AX04000425 AM25
Licence No and Date	5211012702/01/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000016AM26
RA File Number	04AX04001289 AM25
Licence No and Date	0411009405/01/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000046AM26
RA File Number	04AX04001294 AM25

Licence No and Date	0411009418/02/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000047AM26
RA File Number	04AX04001293 AM25
Licence No and Date	0411009419/02/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	